

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-311(PB)/2017

IN THE MATTER OF:

**M/s Paundra Enterprises Pvt. Ltd.
Vs
M/s HCL Services Limited**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. K. Dutta, Advocate
Mr. Shantanu, Advocate
Ms Iti Agarwal, Advocate
Mr. Rushabh Parekh, Advocate
Mr. Aditya Dewan, Advocate

For the RESPONDENT

:- Mr. Virender Ganda Sr. Advocate
Ms Ranjana Roy Gawai, Advocate
Ms Shreya Sircar, Advocate

ORDER

Learned Counsel for the Parties are present. At the request of the Learned Counsel for the petitioner, five days' time is granted for filing rejoinder to the reply filed by the respondent.

Post the matter for arguments on 20th September 2017.

Sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**